

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.31
C.P.No. 21/BB/2021

IN THE MATTER OF:

Mr. T. Raghavendra Gowda ... Petitioner
Vs.
M/s. Eka People Solutions Pvt. Ltd. & Ors. ... Respondents

Order under Section 213 of Companies Act, 2013

Order delivered on: 18.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Samjyor Lepcha
For the R-1 to R-3 : Shri Giridhar

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondents No.1 to 3.
2. On 22.02.2024, the following Order was passed:
"...2. It is noticed that both the parties have not yet complied with para 2 of the Order dated 15.01.2024. Therefore, final two weeks' time is granted for filing the same, failing which cost will be levied on the parties and the matter will be decided on the basis of the records available".
3. In spite of availing substantial time, none of the parties have filed synopsis and requested further time to file the same. As a last chance, one more opportunity is granted to both the parties for filing the brief synopsis within a period of one week.
4. List the case on **27.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)